

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 520 of 2022

IN THE MATTER OF:

Index Logistics Pvt. Ltd.

...Appellant

Versus

JMS Logistics and Express Pvt. Ltd.

...Respondent

Present:

For Appellant: Ms. Lisha Saha, Advocate.

For Respondents: Ms. Kavisha Shah, Mr. Suhail Shariff and Mr. Zoheb Merchant, Advocates.

ORDER
(Virtual Mode)

12.05.2022: This Appeal has been filed challenging the order dated 21.02.2022 by which the Adjudicating Authority has adjourned the Application to 09.05.2022.

2. Learned counsel for the Appellant submits that the Application filed under Section 9 is pending for last one year and the Corporate Debtor is seeking adjournments on the ground of settlement. It is submitted that due to this the Application is not being decided.

3. Learned counsel for the Corporate Debtor submits that no adjournment was sought by the Corporate Debtor.

4. Be as it may. The Application being still pending before the Adjudicating Authority, we do not find any reason to entertain any Appeal at this stage. We

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dispose of the Appeal observing that the Adjudicating Authority shall endeavour to dispose of the Application at an early date. With these observations the Appeal is dismissed.

**[Justice Ashok Bhushan]
Chairperson**

**[Shreesha Merla]
Member (Technical)**

Archana/nn